COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 250 OF 2017 & IA NOS. 624 AND 625 OF 2017

Dated: 24th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

MIDC Marol Industries Association Vs.		 Appellant(s)
Maharashtra Electricity Regulatory Commission & Ors.		 Respondent(s)
Counsel for the Appellant(s) :	Mr. S. B. Upadhyay, Sr. Ad Mr. Sakya Singha Chaudhu Ms. Shikha Pandey Mr. Stephanie Sonawane	
Counsel for the Respondent(s) :	Mr. Buddy A. Ranganadhar Mr. Hasan Murtaza for R-2 Mr. Abhishek Munot for R-3	₹-1

<u>ORDER</u>

IA No. 625 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Admit. Issue notice on the appeal as well as on the I.A. No. 624 of 2017 (Appln. for stay) to the Respondents returnable on 30.08.2017. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1; Mr. Hasan Murtaza takes notice on behalf of Respondent No.2 and

Mr. Abhishek Munot takes notice on behalf of Respondent No.3. Dasti, in addition, is permitted.

List the I.A. No. 624 of 2017 for hearing on <u>30.08.2017.</u>

(I. J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/tpd